

outage of 220 MW unit at Rajasthan Atomic Power Plant (RAPP) at Kota. Although there are no notified power cuts in respect of the power supply to the agricultural consumers in the rural areas of the State, the supply to these consumers is sometimes affected when the feeders supplying power to these consumers get disconnected during load shedding for regulating overall consumption in the State.

(b) To mitigate the power shortage in Rajasthan, an off peak relief (between 11 PM and 6 AM of the next day) to the extent of about 4 lakhs units per day has been arranged from the neighbouring State of Madhya Pradesh with effect from 2nd/3rd March, 1980. The above relief is in addition to the assistance to the extent of 5 to 6 lakh units per day to Rajasthan from the Central Sector Badarpur Thermal Power Station.

The situation is expected to improve substantially towards the end of third week of the current month when the generating unit at Kota Atomic Power Station and 210 MW Unit at Badarpur are expected to be recommissioned.

#### **Demand for a Television Centre in Gujarat**

25. **SHRI MAGANBHAI BAROT:**

**SHRI AHMED M. PATEL:**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that there is demand for a television centre in Gujarat;

(b) whether any survey has been made in this connection;

(c) what is the expected expenditure for the installation of the television centre in Gujarat; and

(d) when the said television centre is expected to be installed and commissioned in Gujarat?

**THE MINISTER OF INFORMATION AND BROADCASTING & SUPPLY AND REHABILITATION (SHRI VASANT SATHE):** (a) Yes, Sir.

(b) and (d). In Gujarat, a T.V. Centre is proposed to be set up at Ahmedabad during the Sixth Plan period. A site has been selected near Thaltej and action is on hand to acquire it. The Centre is scheduled to be commissioned in the last year of the Sixth Plan i.e. 1982-83.

(c) Rs. 475 lakhs.

#### **Proposal to reform Judicial System**

26. **SHRI AMAR ROYPRADHAN:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government propose to reform judicial system in the country; and

(b) if so, the details in this regard and if not, the reasons therefor?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER):** (a) and (b). Notwithstanding the fact that the Law Commissioner in its 77th Report has observed that basically the system of administration of justice is sound and by and large suitable, whenever any difficulty arises in an otherwise sound system measures have to be devised to remedy the same. Reforms in judicial administration is thus a continuous process and the Government are actively considering to reform the judicial system in conformity with the hopes and aspirations of the people.

#### **Sanctioned Grants for Relief and Rehabilitation for West Bengal**

27. **SHRI CHITTA MAHATA:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state the grants sanctioned for the relief and rehabilitation of displaced persons for 1979-80 and 1980-81 for the West